

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 33905/2022

(Arising out of impugned final judgment and order dated 05-07-2022
in ITA No. 183/2022 passed by the High Court of Delhi at New Delhi)

AMADEUS IT GROUP SA

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX CIRCLE 1(1) (1) Respondent(s)

(FOR ADMISSION and I.R. and IA No.197616/2022-CONDONATION OF DELAY
IN FILING and IA No.197617/2022-CONDONATION OF DELAY IN REFILING /
CURING THE DEFECTS)

Date : 31-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTAFor Petitioner(s) Ms. Kavita Jha, AOR
Mr. Udit Naresh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Leave granted.

Tag with SLP(C) CC No. 15106 of 2011 and connected
matters.Registry shall list all these matters before the same
Bench on 16.03.2023.(NEETA SAPRA)
COURT MASTER (SH)(MATHEW ABRAHAM)
COURT MASTER (NSH)